Period of probation, if any

Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.

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<th>10</th>
<th>11</th>
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<td>Two years</td>
<td>(i) 40% by promotion falling which by transfer on deputation.</td>
<td>Promotion:</td>
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<td>(ii) 60% by direct recruitment on the results of the Grade III Stenographers working in the Bureau of Police Research and Development including all offices under its administrative control, with five years' regular service in the grade.</td>
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In case of recruitment by promotion/deputation/transfer grades from which promotion/deputation/transfer to be made

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<td></td>
<td>Promotion:</td>
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<td></td>
<td>Transfer on deputation:</td>
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</tbody>
</table>

Officer under the Central Government:-

(a) (i) holding analogous posts on regular basis; or
(ii) with five years' regular service in posts in the scale of Rs. 1400-2300/2600 or equivalent; or
(iii) with ten years' regular service in posts in the scale of Rs. 1200-2040 or equivalent; and
(b) possessing a speed of 100 words per minute in Shorthand (English/Hindi).

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not to exceed three years. The maximum age limit for appointment by transfer on deputation (including short-term contract/transfer) shall be, not exceeding 56 years, as on the closing date of receipt of applications).

If a Departmental Promotion Committee exists, what is its composition

Group 'B' Departmental Promotion Committee (for considering promotion/confirmation) consisting of:-

1. Director, Bureau of Police Research and Development.—Chairman
2. Deputy Director, Bureau of Police Research and Development—Member
3. An Officer from the Ministry of Home Affairs not below the rank of Deputy Secretary to the Government of India—Member

Circumstances in which Union Public Service Commission is to be consulted in making recruitment.

Consultation with the Union Public Service Commission is not necessary.

[No. 2/10/74-Adm (I) (Vol. II)/BPR&D/Pers. 1]
R. SANKARANARAYANAN, Under Secy.

Foot-note:-Principal rules were notified vide GSR No. 607 dated 13-4-1976 and subsequently amended vide GSR No. 218 dated 8-2-84, GSR No. 915 dated 9-8-84 and GSR No. 834 dated 30-10-87.

उप ब्रांच (1) के खंड 260-263 पर भारत सरकार के उप ब्रांच एक्ट (उप ब्रांच विभाग (ब्रांच) (ब्रांच के ब्रांच) को 18 जुलाई, 1994 की प्रतिवेदन संख्या गा का, निज. 80 ने कारक ब्रांच विकल्प प्राप्त किया गया था जिसका उन सभी से जिनके उन्हें प्रभावित होने की भावना थी न 24 घंटे, 1994 तक भारतीय और सुझाव मांग गए थे।

और उक्त राजस्व की प्रतियोगिता धारा 7/5 का 11 मार्च, 1994 के उपलब्ध करा दी गई थी।
पर द्वारा ज्ञात है कि दोनों भाषाओं में प्राप्त नहीं होने कोई अक्षरांश व युक्ति प्राप्त नहीं हुए हैं।

प्रथम भाग भारतीय बौद्ध शासनमाल, 1923 (1923 का 5) को धातु 28 द्वारा संसाधित का प्रयोग करते हुए केन्द्रीय बौद्ध भाग, भारतीय बौद्ध शासनमाल 1950 में उपलब्ध करने के लिए अन्तर्निहित निर्माण बनाता है, ध्यानदायकः—

1. (1) इस विषय में कोई भौतिक बौद्ध (संपूर्णं संस्करण) रेट्राइट, 1994 का जारी है।

2. इक्विटेंट संस्थान, 1950 में रेट्राइट, 280 में,

(क) उन रेट्राइट (ए) में भाव, अंकों और स्थल "और 27 जी" के स्थान पर, अंक भारत व शब्द "27 जी, 27 जी और 27 जी" प्रतिस्थापित किये जायें।

(ख) भारतीय संस्था 27 जी के पक्षात्तार, निम्नलिखित भारतीय संस्थान द्वारा प्रतिष्ठित की जाएगी, ध्यानदायकः—

[चित्र म. 6(8) 92-बौद्ध]
श्री कुमार सोयन, सचिव
as required by sub-section (1) of Section 3J of the Indian Boilers Act, 1923 (5 of 1923) at pages 260 to 263 of the Gazette of India, Part-II Section 3 Sub-section (i), dated the 12th February, 1994 under the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) (Central Boilers Board) No. GSR 83, dated the 18th January, 1994 inviting objections and suggestions from all persons likely to be affected thereby till the 24th April, 1994.

And whereas the said Gazette was made available to the public on the 11th March, 1994;

And whereas objections or suggestions were considered by the Central Boilers Board;

Now, therefore, in exercise of the powers conferred by Section 28 of the Indian Boilers Act, 1923 (5 of 1923), the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:

1. These regulations may be called the Indian Boiler (Fourth Amendment) Regulations, 1994.

2. In the Indian Boiler Regulations, 1950, in regulation 280,—

(a) in sub-regulation (b), for the word, figures and letter "and 27 B", the figures, letters and word "27-B, 27-C and 27-D" shall be substituted;
(ii) after figure number 27-B, the following figures shall be inserted, namely:

**FIGURE 27C**

Unreinforced branches inaccessible for welding inside shell.

**FIGURE 27D**

Reinforced branches inaccessible for welding inside shell.

Notes—The branch must be a loose fit in the hole but the gap at any point should not exceed 3 mm or en/2 whichever is less.

Weld sizes $B + F = 1.5$ en.

$F$ should not exceed 16 mm nor be less than en/2.

Weld size $B + F = 1.5$ en minimum or $1.5$ en minimum, whichever is less.

V. K. GOEL, Secy.
Footnote—The principal regulations were published in the Gazette of India as SRO No. 690 dated 15th September, 1990 and last amended vide Gazette notifications—

(i) GSR 184 dated 24th March, 1990
(ii) GSR 179 dated 24th March, 1990
(iii) GSR 288 dated 20th October, 1993
(iv) GSR 516 dated 23rd October, 1993
(v) GSR 634 dated 25th December, 1993
(Corrected by GSR 223 dated 14th May, 1994)